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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ ITA 3/2010

COMMISSIONER OF INCOME TAX Appellant
Through: Mr Paras Chaudhary for Ms P.L. Bansal

versus

NATIONAL FERTILIZERS LTD. Respondent
Through: None

CORAM:
HON'BLE MR. JUSTICE BADAR DURREZ AHMED
HON'BLE MR. JUSTICE SIDDHARTH MRIDUL

ORDER
% **08.01.2010**

This appeal is preferred against the order of the Income-tax Appellate Tribunal dated 02.02.2009 in ITA No.10/Del/2008 pertaining to the Assessment Year 2000-01. The Tribunal has dismissed the revenue's appeal on the ground that the Committee on Disputes had declined to grant permission to the department to contest the issue before the Tribunal. There is no permission granted by the Committee on Disputes even for preferring the present appeal before us. In the appeal preferred, it has been stated that the permission has been applied for.



In view of the foregoing, we are disposing of the present appeal with liberty to the appellant to approach this court in case the Committee on Disputes grants the approval.


BADAR DURREZ AHMED, J


SIDDHARTH MRIDUL, J

JANUARY 08, 2010

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